of India not to give approval to the merger proposal and to direct the public financial institutions not to support this harmful proposal. We request the Minister of Finance and the Minister of Company Affairs to act on these lines.

**(viii) Need for Central Government's intervention into failure of Madurai Pandia Rajpuram Sugar Mills Pvt. Ltd. to pay arrears to farmers**

SHRI K. MAYATHEVAR (Dindigul) : Sir, under Rule 377 I want to raise the following matter of urgent public importance,

There is a sugar mill called Madurai Pandia Rajpuram Sugar Mills Private Ltd. in my Dindigul parliamentary constituency in Madurai District, Tamil Nadu. In the year 1982-83, thousands of sugarcane growing farmers supplied their sugarcane to this mill worth about Rs. 6 to 7 crores. All the farmers are waiting for payment of their dues by the management for the past 1 to 2 years. The mill owners neither came forward to pay the old dues nor the new dues. The management have closed down the mill for the past six months without taking any steps to pay off the huge arrears to the poor and helpless farmers. All the farmers who have/had supplied sugarcane to this mill are undergoing untold hardships and difficulties. It is further complained by the farmers that the mill management have cheated the poor farmers.

Though complaints were made to the Tamil Nadu authorities no action was taken against the management.

I, therefore, request the Hon. Minister for Agriculture, Government of India either to direct the Tamil Nadu authorities to pay the said arrears to the farmers through the said mill or to take direct action on this matter to enable the farmers to get their huge and long standing dues and arrears for a sum of Rs. 6 to 7 crores, from the Madurai Pandia Rajpuram Sugar Mill Pvt. Ltd., Madurai Dist., Tamil Nadu and thus save the poor farmers of my constituency and my district.

**(ix) Need for giving financial assistance to Haryana and the Punjab for meeting losses due to floods**

**श्री मनीराम बागड़ी** (हिसार) : उपाध्यक्ष महोदय, इस साल बाढ़ के प्रकोप ने तमाम हरियाणा व पंजाब को अपनी लपेट में ले लिया है । सोनीपत, जींद, हिसार व रोहतक में 4-4 फीट पानी चढ़ गया, फसलें तबाह हो गई । न सिर्फ पशुओं की जान गई बल्कि इन्सानी जान का भी नुकसान हुआ । और बची हुई फसल, जहां कहीं भी बच पाई उसमें ऐसी बीमारी फैली कि नरमा और कपास तो न के बराबर पैदा हुआ । अभी तक खेतों में पानी भरा पड़ा है । उससे खरीफ की फसल तबाह हो गई तथा रबी की बुआई होना भी संम्भव नहीं । पानी की गन्दगी इतनी फैली कि पीने के शुद्ध पानी के लिए मनुष्य तरस रहे हैं, मिल नहीं रहा और ऐसा कोई घर नहीं जहां मलेरिया और नये किस्म के बुखार से लोग पीड़ित न हों । हरियाणा को केन्द्र सरकार ने सिर्फ 10 करोड़ की मदद देने का एलान किया है जिसमें 5 करोड़ दिए गए । उनमें से भी मशीनरी पर खर्च ज्यादा और लोगों को मदद कम । केन्द्र से फ्लड कमेटी जो हरियाणा का दौरा करने गई, उसके साथ मैं था । सिर्फ डेढ़ सौ करोड़ रुपए के खर्च से हरियाणा जो समूचे राष्ट्र का अन्नदाता है, में बाढ़ और सूखे का प्रबन्ध किया जा सकता है । सरकार फसलों का मुआवजा दे, नुकसान की पूर्ति करे, बिजली अब पूरी दे, बीज और खाद का प्रबन्ध करे । केन्द्र दिल खोलकर मदद करे और डेढ़ सौ करोड रुपया हरियाणा सरकार को, जो फ्लड कमेटी ने सिफारिश की है, तत्काल उपलब्ध कराये ।